

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 562/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff from the COD to 31.3.2029 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the transmission asset under “Implementation of 2 Nos. 220 kV line bays at 400/220 kV Panchkula (Barwala) (PG) Substation for interconnection with 220 kV Dera Bassi (PSTCL) Substation”.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Punjab State Power Corporation Limited (PSPCL) and Others

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Hearing : **22.4.2026**

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL
Shri Yogeshwar, CTUIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The Petitioner’s representative submitted that the present Petition is filed for the determination of the tariff for the 2024-29 tariff period. He further submitted that all the information sought through the Technical Validation (TV) letter dated 27.5.2025 and the Record of Proceedings (RoP) dated 22.12.2025 has been furnished and requested that the Petition may be reserved for order.

3. None of the Respondents has filed any reply.



4. After the hearing, the Commission directed the Respondents to file their respective replies, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

